

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

(HYBRID COURT)

**BEFORE SH. UDAYAN DASGUPTA, JUDICIAL MEMBER
AND SH. KRINWANT SAHAY, ACCOUNTANT MEMBER**

I.T.A. No. 368/Asr/2024
Assessment Year: 2018-19

Pinnacle Education and Immigration Vs.
Consulting Pvt. Ltd., 10-New
Colony, Aman Nagar, Jalandhar

[PAN: AAGCP 1279H]

(Appellant)

Income Tax Officer,
Ward-1(1), Jalandhar

(Respondent)

I.T.A. No. 392/Asr/2009
Assessment Year: 2003-04

Kamla Devi,
Vill. Nadolan,
Teh. Garhshankar,
Hoshiarpur

[PAN: ALCPD 1299H]

(Appellant)

Vs.

Income Tax Officer-2,
Range Hoshiarpur

(Respondent)

Appellant by : Written submissions
Respondent by : Sh. Manpreet Singh Duggal, Sr. D.R.
Date of Hearing : 18.03.2025
Date of Pronouncement : 24.03.2025

ORDER

Per Udayan Dasgupta, J.M.:

The following appeals has been filed by the assessee against the order of the ld. CIT(A) NFAC, Delhi passed u/s 250(6) of the Act, 1961, the details of which are as follows:

ITA/368/Asr/2024, Asstt. Year: 2018-19 Pinnacle Education and Immigration Consulting Pvt. Ltd.: PAN: AAGCP 1279H

ITA/392/Asr/2009 Asstt. Year: 2003-04 Kamla Devi, PAN: ALCPD 1299H

2. Both the above assessee has filed written request for withdrawal of the respective appeals due to the reasons that they have filed application under “Direct Tax Vivad Se Vishwas Scheme-2024”, for settlement of disputes relating to tax arrears, in respect of the assessment years stated above.
3. Documentary evidence in Form-2 (rule-5) being the certificate under section 92(1) of Finance Act (No. 2) 2024 is also enclosed.
4. The Ld. DR has no objection.
5. In view of the above, we accept the request of the assesseees for withdrawal of these appeals.

6. In the result, both the appeals filed by the assesseees are dismissed as withdrawn.

Order pronounced in accordance with Rule 34(4) of the Income Tax (Appellate Tribunal) Rules, 1963 as on 24.03.2025.

Sd/-
(Krinwant Sahay)
Accountant Member

Sd/-
(Udayan Dasgupta)
Judicial Member

GP/Sr.PS

Copy of the order forwarded to:

- (1)The Appellant:
- (2) The Respondent:
- (3) The CIT concerned
- (4) The Sr. DR, I.T.A.T

True Copy

By Order